

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS  
(ENGLISH VERSION)**



**Third LOK SABHA**

**Legislative Branch-II**

TWENTY-FOURTH REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Twenty-fourth Report.

2. The Committee met on the 26th August, 1963 for—

(1) Classification and allocation of time for discussion of the following Bills :—

(i) The Ananda Marga Marriage Bill, 1963 by Shri Shashi Ranjan.

(ii) The Delhi Panchayat Raj (Amendment) Bill, 1963 (*Amendment of sections 15, 29, 30 etc.*) by Shri Naval Prabhakar.

(iii) The Delhi Corneal Grafting Bill, 1963 by Shri Naval Prabhakar.

(iv) The Indian Penal Code (Amendment) Bill, 1963 (*Amendment of sections 324 and 326 and insertion of new sections 324A and 326A*) by Shri C. K. Bhattacharyya.

(v) The Government Servants (Ban on Service after Retirement) Bill, 1963 by Shri R. G. Dubey.

(2) Reconsideration of the classification of the Shopkeepers (Fixation of Price Labels) Bill, 1962 by Shri J. B. S. Bist.

(3) Examination of the Constitution\* (Amendment) Bill, 1963 (*Amendment of article 171*) by Shri Era Sezhiyan under Rule 294 (1) (a) of the Rules of Procedure.

*Classification and allocation of time to Bills*

3. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri Naval Prabhakar and R. G. Dubey attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the five Bills in category 'B' and recommended allocation of time to them as indicated below :—

(1) The Ananda Marga Marriage Bill, 1963 . . . . .	1 hour
(2) The Delhi Panchayat Raj (Amendment) Bill, 1963 ( <i>Amendment of sections 15, 29, 30 etc.</i> ) . . . . .	1 hour
(3) The Delhi Corneal Grafting Bill, 1963 . . . . .	1 hour
(4) The Indian Penal Code (Amendment) Bill, 1963 ( <i>Amendment of sections 324 and 326 and insertion of new sections 324A and 326A</i> ) . . . . .	1 hour
(5) The Government Servants (Ban on Service after Retirement) Bill, 1963 . . . . .	1 hour

\*Circulated to Members separately (Bill No. 38 of 1963).

*Reconsideration of the classification of Bill*

5. The Committee then considered a request made by Shri J. B. S. Bist to reconsider their earlier decision (*vide* Fifth Report) regarding the classification of the Shopkeepers (Fixation of Price Labels) Bill, 1962 by him and did not see any justification in altering the original categorisation of the Bill.

*Examination of the Constitution (Amendment) Bill, 1963 (Amendment of article 171) by Shri Era Sezhiyan.*

6. The Bill seeks to amend article 171 of the Constitution.

After hearing the views of the member incharge and the representative of the Ministry of Law and considering all aspects of the matter, the Committee recommended that the Bill be allowed to be introduced.

*Recommendations*

7. The Committee recommend that—

- (i) the categorisation and allocation of time to Bills as shown in para 4 above be agreed to by the House ; and
- (ii) that the Constitution (Amendment) Bill, 1963 (*Amendment of article 171*) by Shri Era Sezhiyan be allowed to be introduced.

NEW DELHI ;

August 26, 1963

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Bhadra 4, 1885 (Saka)

S. V. KRISHNAMOORTHY RAO,

*Chairman,*

*Committee on Private Members' Bills and Resolutions.*